

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) No. 29 of 2021

IN THE MATTER OF:

Solar Industries India Ltd.

....Appellant

Vs.

Kailash Chandra Nuwal & Ors.

....Respondents

Present:

For Appellant: Dr. Abhishek Manu Singhvi and Mr. S.N. Mookerjee, Sr. Advocates with Mr. Gopal Sawal, Mr. Avishkar Singhvi, Mr. VP Singh and Ms. Anshula Laroiya, Advocates.

For Respondents: Mr. Kapil Sibal, Sr. Advocate with Mr. Sunil Jain, Ms. Parul Shukla, Mr. Rahul Goel and Mr. Koshy John, Advocates for R-1.

Mr. K. Venugopal, Sr. Advocate with Mr. M.P.Srivignesh and Ms. Saudamini Sharma, Advocates for R-2.

Mr. Abhinav Vashisht, Sr. Advocate with Mr. Nitish Sharma, Mr. Syed Firdavs and Mr. Nilesh Deep, Advocates for R-3.

Mr. Arun Kathpalia, Sr. Advocate with Mr. A. Jalan, Mr. Atul. N, Ms. Simran Bhat, Mr. Arnab Ray, Mr. Anant Narayan Misra and Ms. Aishwarya Modi, Advocates for R-5 & 6.

O R D E R
(Virtual Mode)

05.04.2021: Heard the Learned Senior Counsel for the Respondent No. 1. He has concluded his arguments.

Let the matter be fixed for arguments of Respondent Nos. 2& 3 on **20th April, 2021.**

Interim order to continue till the next date of hearing.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)